

Subject : Regarding schedule for organizing National Lok Adalat during the year 2020.

25th November 2020

In view of e-mail letter No. F. No. L/34/2018/NALSA dated 16th December, 2019 of National Legal Services Authority, New Delhi, which is forwarded by Member Secretary of Chhattisgarh State Legal Services Authority Bilaspur, through endtt. No. 3008/NLA/2020 dated 17-12-2019. The schedule of National Lok Adalat for the year 2020 is as under;

Sr. No.	Month	Dates
1	February	08/02/2020
2	April	11/04/2020
3	July	11/07/2020
4	September	12/09/2020
5	December	12/12/2020

Above mentioned calender of the National Lok Adalat has been approved by Hon'ble The Chief Justice/Patron-in-Chief, High Court Legal Services Committee, Bilaspur. National Lok Adalat for the year 2020 shall be held on Saturday, 12th December, 2020. The following types of cases (pre-litigation and pending) may be taken up for settlement in the aforesaid National Lok Adalat;

A- Pre-litigation

- (i) NI Act cases under Section 138;
- (ii) Money Recovery cases;
- (iii) Labour disputes cases;
- (iv) Electricity & Water Bills cases (excluding non-compoundable);
- (v) Maintenance Cases;
- (vi) Others (Criminal Compoundable and other Civil disputes)

B- Pending in the Courts

- (i) Criminal Compoundable Offences;
- (ii) NI Act cases under Section 138;
- (iii) Money Recovery cases;
- (iv) MACT cases;
- (v) Labour dispute cases;


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- (vi) Electricity & Water Bills cases (excluding non-compoundable);
- (vii) Matrimonial disputes (except divorce);
- (viii) Land Acquisition cases;
- (ix) Service matters relating to pay and allowances and retiral benefits;
- (x) Revenue cases (pending in District Courts and High Courts only);
- (xi) Other civil cases (rent, easmentary rights, injunction suits, specific performance suits) etc.

Therefore, if approved

A. For the aforesaid National Lok Adalat on 12th December, 2020 (Saturday) fresh compoundable civil/criminal/writ cases are to be scrutinize and listed through seeking help of officers/employees of the concerning sections of Hon'ble High Court and to do correspondence with them accordingly.

B. For the sake of seeking co-ordination of incharges of various Government Departments/Advocate General/President High Court Bar Association/Chief Secretary/Secretaries of Govt. departments/Officers of various non-government organisations and Insurance Companies/Concerned Advocates & Litigants/Other persons concerned for selecting and fixing the cases in National Lok Adalat as well as arranging pre-sittings and for necessary correspondences.


Secretary

High Court Legal Services Committee
Bilaspur


Hon'ble The Chairman
High Court Legal Services Committee
Bilaspur